

**आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।**  
**IN THE INCOME TAX APPELLATE TRIBUNAL "A"**  
**BENCH, PUNE**

**BEFORE SHRI S.S.GODARA, JUDICIAL MEMBER**  
**AND DR. DIPAK P. RIPOTE, ACCOUNTANT MEMBER**

**आयकरअपीलसं. / ITA No.2695/PUN/2016**  
**निर्धारणवर्ष / Assessment Year: 2013-14**

Mr. Arihant Patni, S.No.1A, Irani Market Compound, Yerawada, Pune – 411 006. PAN: AGUPP 5917 H	Vs	The Income Tax Officer, Ward-7(2), Pune.
Appellant/ Assessee		Respondent /Revenue

**आयकरअपीलसं. / ITA No.2696/PUN/2016**  
**निर्धारणवर्ष / Assessment Year: 2013-14**

Mrs.Shruti Patni, S.No.1, Irani Market Compound, Yerawada, Pune – 411 004. PAN: ALSPS 5573 R	Vs	The Income Tax Officer, Ward-7(2), Pune
Appellant/ Assessee		Respondent /Revenue

**आयकरअपीलसं. / ITA No.1248/PUN/2017**  
**निर्धारणवर्ष / Assessment Year: 2014-15**

Mr. Arihant Patni, S.No.1A, Irani Market Compound, Yerawada, Pune – 411 006. PAN: AGUPP 5917 H	Vs	The DCIT, Circle-7, Pune.
Appellant/ Assessee		Respondent /Revenue

**आयकरअपीलसं. / ITA No.1249/PUN/2017**  
**निर्धारणवर्ष / Assessment Year: 2014-15**

Mrs. Shruti Patni, S.No.1A, Irani Market Compound, Yerawada, Pune – 411 006. PAN: ALSPS 5573 R	Vs	The DCIT, Circle-7, Pune.
Appellant/ Assessee		Respondent /Revenue

## CORRIGENDUM

This corrigendum is being issued to correct the typographical error in **Para No.7** of the order of Tribunal dated 07-06-2021. It is mentioned at the ending of last line of the Para No.7 as “three appeals of the assesseees are allowed for statistical purpose” instead of “three appeals of the assesseees are partly allowed for statistical purpose”. The same may be read as “**three appeals of the assesseees are partly allowed for statistical purpose**”.

It is mentioned at the ending of last line of the **Para No.8** as “appeals of both the assesseees are allowed for statistical purpose” instead of “appeals of both the assesseees are partly allowed for statistical purpose”. The same may be read as “**appeals of both the assesseees are partly allowed for statistical purpose**”.

Sd/-  
(SATBEER SINGH GODARA)  
JUDICIAL MEMBER

Sd/-  
(DR. DIPAK P. RIPOTE)  
ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 14<sup>th</sup> June, 2022/ SGR\*

**आदेशकीप्रतिलिपिअग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A) concerned.
4. The Pr. CIT concerned.
5. विभागीयप्रतिनिधि, आयकरअपीलीयअधिकरण, “ए” बेंच,  
पुणे / DR, ITAT, “A” Bench, Pune.
6. गार्डफ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// TRUE COPY //

Senior Private Secretary  
आयकरअपीलीयअधिकरण, पुणे/ITAT, Pune.